

NOTICE

In furtherance of the earlier notices issued in this regard, as also taking note of the guidelines issued by the Ministry of Home Affairs, Govt. of India, as contained in Order No. 40-3/2020-DM-I(A) dated 24-03-2020, the competent authority has been pleased to direct that the functioning of the High Court shall be restricted to only urgent matters. For the purposes of enabling hearing of exceptionally urgent matters through video conferencing, it is notified as under:

1. Mentioning of exceptionally urgent matters shall be made telephonically before the following officers of the Registry:-
 - (i) Registrar General– (Mob.) 9431017412,
(Office) 0612-2504111
 - (ii) Registrar List - (Mob.) 9431821014,
(Office) 0612-7158605
2. The mentioning shall be made telephonically before the aforesaid officers of the Registry on a Court working day, only in between 11:00 A.M. to 1:00 P.M., whereafter no call shall be entertained.
3. In respect of matter found extremely urgent by the Hon'ble the Chief Justice, the Registrar General shall immediately inform the Counsel for the petitioner or the petitioner (in case he is appearing in person) to immediately file appropriate applications/ petitions through scanned/ soft copies which may be sent on Email ID "efiling.phc-bih@gov.in".
4. In case such applications/ petitions, as aforesaid are not accompanied by a duly sworn Affidavit and/or Court fees, an undertaking shall be furnished by the Ld. Counsel/petitioner in person, to the effect that the same would subsequently be provided when called upon to do so.
5. Thereafter, the Registrar (List) shall immediately inform all concerned including the Ld. Counsel and the respective officials / staff of the registry about the date and time of listing of such matters.
6. The aforesaid matters shall be heard by the mode of video conferencing by means of Virtual Courtrooms which have already been created. All concerned shall be sent a link with PIN to enable the stakeholders to get connected and facilitate consideration of the matter by video conference via "Vidyo" App, Skype, or any other application.

7. Intimation shall also be given to the Registrar (IT) about the hearing to enable him to ensure flawless and un-interrupted hearing of the case by video conferencing.
8. In case of any technical difficulty, the I/c. Registrar (IT)-Cum-CPC, can be contacted at Mob. No. 9431025042.

It is further notified that in view of aforesaid attending circumstance, as also in view of resolution dated 28-03-2020 of the co-ordination committee of three associations of Patna High Court, the present constitution of benches for 08-04-2020 will be as follows:-

1. Hon'ble D.B.I
2. Hon'ble Mr. Justice Chakradhari Sharan Singh

By order of Hon'ble the Chief Justice

**Sd/-
(Manoj Kumar Sinha)
Registrar (List)**

**Patna High Court,
The 7th April, 2020**

NOTICE

Take notice that the convicts in custody, in Criminal Revisions/Criminal Appeals, desirous of not challenging the judgement of conviction but confining the challenge only to the sentence, can get their cases listed on urgent basis by having their matters mentioned.

By order of Hon'ble the Chief Justice

**Sd/-
(Manoj Kumar Sinha)
Registrar (List)**

**Patna High Court,
The 20th March, 2020**